

In The Central Administrative Tribunal
Calcutta Bench

MA 456 of 1998
OA 232 of 1997

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. S. Biswas, Administrative Member

Gouri Roy

-VS-

Estate Manager

For the Applicant : Mr. D.C. Bhattacharjee, Counsel

For the Respondents: Mr. B.K. Chatterjee, Counsel.

Heard on : 26-02-2001

Date of Order : 26-02-2001

O R D E R

D. PURKAYASTHA, JM

Heard Ld. Counsel of both the parties.

2. In view of the recent decision of the Hon'ble Apex Court reported in JT 2000(10) SC 583 (Union of India - Versus - Shri Rasila Ram & Ors) the Tribunal has no jurisdiction to entertain the application in which the applicant challenged the impugned order passed by the Estate Officer under provision of Public Premises (Eviction of Unauthorised Occupants) Act, 1971. The applicant is, however, given liberty to approach the appropriate authority for getting relief. Interim order granted earlier is vacated. Accordingly, both the MA and OA are disposed of.

S. Biswas
(S. Biswas)
Member(A)

D. Purkayastha
(D. Purkayastha)
Member(J)